

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/116(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

IN THE MATTER OF	INDIAN BANK VS VAREZ KARSİ DADINA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Debasish Chakraborty, Adv.] For the Financial Creditor

Mr. Snehasish Chakraborty, Adv.]

Ms. Urmila Chakraborty, Adv.] For the Respondent

Mr. Mrigank Kejriwal, Adv.]

Ms. Namrata Basu, Adv.] For the Resolution Professional

Ms. Anushka Dhar, Adv.]

Mr. Sanjit Kumar Nayak, RP]

ORDER

1. Learned Counsel for the parties present.
2. Learned Counsel Ms. Urmila Chakraborty brings to our notice a Circular being File No. 25/02/2024-NCLT dated 7th February, 2024.
3. The Corporate Debtor is in liquidation and the matter is appearing before Bench-I of this Tribunal, learned Counsel Ms. Urmila Chakraborty appearing on behalf of the Respondent/Personal Guarantor submits that she would use an application seeking transfer of this application before Bench-I. Let the same be done.
4. List this matter on **22nd August, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**